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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1909/89 198
T.A. No.

DATE OF DECISION 26-9-1989

Durga Devi Applicant (s)

Shri V.P. Sharma Advocate for the Applicant (s)
Versus
Union of India Respondent (s)

Shri O.P. Kshastriya Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P. SRINIVASAN, ADMINISTRATIVE MEMBER

The Hon'ble Mr. T.S. OBEROI, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement? 3 No
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

This application has come before us for admission today. Shri V.P. Sharma for the applicant present, is heard. At our direction, Shri O.P. Kshastriya takes notice for the respondents. A copy of the application is handed over to him.

2. The applicant is the widow of the late Shri Dungar Mal ^{Man} who was working as Points/ 'B' at Palana Railway Station, Jodhpur Division, Northern Railway when he died on 25-9-1955. She addressed an application for family pension to the Divisional Railway Manager, Northern Railway, Jodhpur in January, 1989. A copy of the acknowledgement dated 31-1-1989 which bears the signatures of an official of the office of the Divisional Railway Manager, Jodhpur is filed as Annexure ^{an} M

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to the application. We have seen the original acknowledgement. The applicant's complaint that so far she has received no reply to her application, inspite of reminders.

3. Government have made their retention clear that claims for family pension by widows ^{and} dependents of deceased government servants ^{will} should be settled quickly. In view of this, we direct the DR^(M), Northern Railway, Jodhpur who is Respondents No.2 in this application to consider the application made by the applicant for family pension ^{in accordance with} in the ~~law~~ rules and instructions on the subject and dispose of it within 6 months from the date of receipt of this order. It is essential that the matter is disposed of within the said time limit because we are told that the applicant is an old lady.

4. The application is disposed of on the above lines at the admission stage itself leaving the parties to bear their own costs.

26-9-1989
(T.S. OBEROI)

MEMBER (J)
26-9-1989

P. Srinivasan
(P. SRINIVASAN)
MEMBER (A)
26-9-1989